

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO. 12(ND)/2012**

**IN THE MATTER OF:**

Indian Railway Catering & Tourism Corpn. Ltd. .... Applicant/petitioner  
Vs.  
M/s. Royale India Rail Tours Ltd. & Ors. .... Respondents

**Order under Section 397-398 of the Companies Act, 2016**

**Order delivered on 20.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Sudipto Sarkar, Sr. Adv.  
Mr. Abhijeet Sinha, Advocate  
Mr. Saurav Aggarwal, Adv.  
Mr. Ashish Tiwari, Advocate

For the Respondent No.1 : Mr. Abhinav Vasisht, Sr. Adv.  
Mr. Abhimanyu Mahajan,  
Mr. Milan Deep Singh, Ms. Anubha Goel  
Advocates

For the Respondent No. 2 : Ms. Niyati Kohli, Adv.

**ORDER**

**C.A. No. 131(PB)/2017**

Learned Counsel for the parties have pointed out that the issue as to whether R-1 Company is a party to the arbitration agreement is pending before the Arbitral Tribunal for 31.07.2017.



The aforesaid issue may have important bearing on the application filed under Section 8 of the Arbitration and Conciliation Act, 1996 and, therefore, a joint request for deferring the proceedings has been made.

List the matter on 11<sup>th</sup> September, 2017. All interim directions shall continue till further order.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**

20.07.2017  
V. Sethi